

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 102
(IB)-271/ND/2018

IN THE MATTER OF:

M/s. Synergy Property Development ... Applicant/Petitioner
Services Pvt. Ltd.

Vs

Pride Hotel Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 22.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Pallavi Sengupta, Advocate
For the Respondent : Mr. Dhruv Gandhi, Advocate

ORDER

During the hearing, it is seen that the reply filed by the Corporate Debtor has still not come on e-portal but the written submissions of the Corporate Debtor have come on record. Counsel for the Corporate Debtor undertakes to take appropriate steps to bring it on record.

List for further hearing on **22.03.2020.**

Sd/-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)